

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 3132 of 2012

(Arising out of Order-in-Appeal No. 391/2012 dated 21.08.2012 passed by the
Commissioner of Central Excise (Appeals), Mangalore.)

Shivadarshan Agro Industries

1-142, Kuvettu Village,
Guruvarayanakere Post,
Belthangady (D.K) – 574 217.

.....**Appellant(s)**

Versus

The Commissioner of Central Excise

7th Floor, Trade Centre,
Bunts Hostel Road,
Dakshina Kannada – 575 003.

.....**Respondent(s)**

APPEARANCE:

Mr. Pradyumna.G.H, Advocate for the Appellant.

Mr. Money Jain, Joint Commissioner (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20730 /2025

Date of Hearing: 29.05.2025.

Date of Decision: 29.05.2025.

PER : P.A. AUGUSTIAN

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019.
The learned AR for the department submitted that the availment of the
scheme has been accepted by the Department and Discharge Certificate
in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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